

# **CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH**

C.P./100/452/2015 in  
O.A./100/3366/2012

New Delhi, this the 25th day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Man Singh,  
Age 62 Years,  
S/o Late Shri Jagan Prasad  
R/o A-220/221, Rajendra Prasad Nagar,  
Gautam Marg, Nirman Nagar,  
Jaipur (Rajasthan)-302020 ....Applicant

(None appeared)

Versus

Shri Shakti Kanta Das,  
Revenue Secretary,  
Ministry of Finance,  
Central Board of Excise & Customs,  
North Block, New Delhi. .... Respondents

## OBDER (Oral)

Justice J. Narasimha Reddy, Chairman

This contempt case is filed alleging that the respondents did not implement the order dated 25.03.2014 passed by this Tribunal in OA No.3366/2012.

2. Heard Shri Hanu Bhaskar, learned counsel for the respondents. None appeared for the applicant.

3. On an earlier occasion, the contempt case was adjourned on account of pendency of Writ Petition No.947/2015 filed by the respondents against the order in the OA. Today, a copy of the judgment dated 20.02.2018 passed by the Hon'ble High Court of Delhi in the said Writ Petition is placed before us. The Writ Petition was disposed of upholding the order passed in the OA but certain directions were issued in the context of conducting further inquiry. With this, a substantial change has taken place as regards the directions in the OA and a different situation emerges. Therefore, the contempt case in its present form becomes untenable. It is accordingly closed.

There shall be no order as to costs.

(Mohd. Jamshed)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/dkm/